

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No. 542/97.

Date of order : 6.5.1997.

Between

Dr. C.Nagarathnamma ... Applicant

And

1. Union of India,
Reptd. by its Secretary
to the Government,
Min. of Health &
Family Welfare,
Nirman Bhavan,
New Delhi.

2. The Addl. Director,
Central Govt. Health Scheme,
Kendriya Swasthya Bhavan,
Begumpet,
Hyderabad.

3. Dr. P.Parthasarathi,
Chief Medical Officer,
P&T Dispensary,
Visakhapatnam. ... Respondents

Counsel for the Applicant ... Shri K.Sudhakar Reddy

Counsel for the Respondents.. Shri N.R.Devaraj, Sr. CGSC

C O R A M

Hon'ble Shri R.Rangarajan : Member(A)

Hon'ble Shri B.S.Jai Parameshwar : Member(J)

Order

(Per Hon'ble Shri R.Rangarajan : Member(A))

It is stated that Shri K.Sudhakar Reddy had taken over this case from Shri N.Ramamohan Rao and he has also filed a Vakalat in this connection. This application is filed against the impugned order No.A.22012/17/94-CHS.II dated 31.1.97 (annexure A-1 to the O.A.). In the earlier order in O.A.No.230/97 the same impugned order was kept in abeyance till the disposal of the representation. It is stated by the learned counsel for the respondents under instructions from his clients that her representation

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has not been disposed of till yesterday. Hence the challenge to that impugned order is premature as the direction in O.A.No.230/97 is yet to be complied with. In view of what is stated by the learned counsel for the respondents the O.A. is disposed of as premature. No costs.

B.S.Jai Parameshwar

(B.S.Jai Parameshwar)
Member(J).

6/5/97

R. Rangarajan

(R. Rangarajan)
Member(A).

Dated: 6.5.1997.
Dictated in Open Court.

br.

D.R(J)

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Copy to:

1. The Secretary to the Govt., Min. of Health and Family Welfare, Nirman Bhavan, New Delhi.
2. The Addl. Director, Central Govt. Health Scheme, Kendriya Swasthya Bhavan, Begumpet, Hyderabad.
3. One copy to Mr.K.Sudhakar Reddy, Advocate,CAT,Hyderabad.
4. ~~One copy to Mr.N.R.Devraj,Sr.CGSC,CAT,Hyderabad.~~
5. One copy to D.R(A), CAT, Hyderabad.
6. One duplicate copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. RING, RAJAN : M(A)

AND

THE HON'BLE SHRI B.S. DAI PARAMESHWAR:
M(J)

DATED:

6/5/92

ORDER/JUDGEMENT

R.A/C.P/M.R. No.

in

D.A. No. 542/92

ADMITTED INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

II COURT

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

प्रेषण/DESPATCH

19 MAY 1992

हृदयवाल यादवी
HYDERABAD BENCH